

tioned for Uttar Pradesh for 1962 for granting scholarships to the Scheduled Castes and Scheduled Tribes students;

(b) whether this amount is less than what was sanctioned in 1961; and

(c) if so, the reasons therefor?

The Minister of Education (Dr. K. L. Shrimali): (a) A sum of Rs. 35,52,400 has so far been released by the Ministry of Education to the Government of Uttar Pradesh for award of scholarships to Scheduled Castes students. The State Government's additional requirements of funds, if any, will be met by the Ministry of Home Affairs. There are no Scheduled Tribes in Uttar Pradesh.

(b) No, Sir.

(c) Does not arise.

Parachute Factory in Ambernath

1645. Shri S. M. Banerjee: Will the Minister of Defence be pleased to state:

(a) whether a Parachute and Cloth- ing Factory is likely to be established in Ambernath;

(b) if so, whether a new factory has to be constructed; and

(c) if not, whether the existing ordnance factories are to be expanded for this purpose?

The Minister of Defence (Shri Krishna Menon): (a) The parachute manufacturing capacity has been augmented by extensions to the existing factories at Shahjahanpur and Kanpur. The possibility of establishing parachute manufacturing capacity at Ambernath is now under consideration in the Defence Ministry.

(b) No, Sir.

(c) Yes, Sir. If the decision is in favour of establishing further capacity at Ambernath that Factory will be expanded.

1611 (A1) LSD—3.

Recommendations of Pay Commission

1646. Shri S. M. Banerjee: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that some of the accepted recommendations of Pay Commission have not yet been implemented;

(b) if so, the reasons for this abnormal delay;

(c) what are those recommendations; and

(d) when final orders are likely to be issued?

The Minister of Finance (Shri Morarji Desai): (a) to (d). A statement showing the recommendations of the Pay Commission which have been accepted by the Government, but which have not yet been implemented, indicating in each case the action taken so far, is laid on the Table of the House. [See Appendix II annexure No. 46].

Hill Allowance to M.E.S. Workers

1647. Shri S. M. Banerjee: Will the Minister of Defence be pleased to state:

(a) whether a final decision has been taken to grant Hill allowance to M.E.S. workers in Darjeeling and Kasauli;

(b) if so, from when; and

(c) quantum of allowance?

The Minister of State in the Ministry of Defence (Shri Raghuramaiah): (a) to (c). No proposal for the grant of hill allowance to M.E.S. workers in Darjeeling and Kasauli is under consideration. Orders, however, have been issued sanctioning compensatory and house rent allowances to Defence civilians serving in Darjeeling and Kasauli at the following rates with effect from 1-11-60:—

Compensatory allowance :

at both stations :—

<i>Pay</i>	<i>Rate of allowance</i>
Below Rs. 500	5% of pay subject to a minimum of Rs. 5/- and maximum of Rs. 10. p.m.
Rs. 500 and above.	Amount by which pay falls short of Rs. 509/-.